

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 676 /2010

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th December, 2016, 10.30 A.M

Name of the Company		Chotoo Sud. Sharoo Sud -Versus- Bhagwan Finance Corporation (P). Ltd. & Ors.	
Under Section		111(4)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. PRABHAT SINGH Advocate for the petitioner
(2.) C. Sud
3. Ms. Sutapa Roy Choudhury Adv. Respondent Company
1) Samrat Mitra
Sachchidanand Pandey
with
Sanjay Thumjharwala
Aritra Basu
for the executor to the will

ORDER

Ld. Counsels for the Petitioner, Mr. Chotoo Sud in person and the Respondent No.1 and the Ld. Counsels for the Executor of Estate of Late Shri Amrit Lal Sud are present.

In I.A.No. 43/2016 order was passed for substituting the name of executor of Estate of Late Shri Amrit Lal Sud in place of Shri Amrit Lal Sud but till date no amendment has been incorporated. Counsel for the petitioner is directed to incorporate the amendment in the pleadings within 7 days. After incorporating the amendment the executor of the Estate of Late Amrit Lal Sud will have right to file reply within 15 days. After amendment of the petition the amended copy is to be given to all the respondents and thereafter reply, if any, may be filed within 15 days.

C.A.No. 452/2016 has been filed by Shri Chotoo Sud, the petitioner himself. Shri Sud has made a statement that he does not want to press this application. Therefore, C.A.No. 452/2016 is dismissed as withdrawn.

List the matter on 20/01/2017 for further order.



(S. Vijayaraghavan)
Member (T)



(Vijai Pratap Singh)
Member (J)